

C. A. T. Bench, JAIPUR

Date of Order	Orders
27-11-1996 <i>Received (op)</i> <i>W.M.</i> <i>6/1/97</i>	<p>OA No. 259/95 None present for the applicants Mr. Shiv Kumar, counsel for respondent No.3 None present for the other respondents</p> <p>The case was taken up in the second round at about 12.10 P.M.</p> <p>Shri Jaswant Sharma was allowed to be impleaded as a respondent in this OA vide order dated 1-11-95 passed in OA No. 413/95. In the said order dated 1-11-95 directions were given to the applicants to supply a copy of the OA to the newly impleaded respondent Shri Jaswant Sharma. Thereafter, these directions were repeated on 5-1-96 and 21-3-96. The learned counsel for Shri Jaswant Sharma, respondent No.3 states that he has still not received a copy of the OA. In the circumstances, the OA is dismissed in default for non-compliance with the directions issued by the Tribunal as aforesaid.</p> <p><u>OA Nos. 257/95, 479/95 and 430/95 (OA 259/95)</u></p> <p>Since the OA No. 259/95 has been dismissed for non-compliance with the certain directions of the Tribunal, the OA Nos. 257/95, 479/95 and 430/95 are also dismissed as having become infructuous.</p> <p align="center"><i>R.P.</i> (Ratan Prakash) Judicial Member</p> <p align="center"><i>O.P.S.</i> (O.P. Sharma) Administrative Member</p>